

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
SHREE MAHESHWAR HYDEL POWER CORPORATION LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHREE MAHESHWAR HYDEL POWER CORPORATION LIMITED
2.	Date of incorporation of corporate debtor	May 11, 1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101MP1993PLC007667
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Abhayanchal Parisar Post Mandaleshwar, Mandaleshwar, Madhya Pradesh – 451221
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 27.09.2022 Date of receipt of order: 30.09.2022
7.	Estimated date of closure of insolvency resolution process	March 25, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Apoorv Sarvaria IBBI/IPA-002/IP-N01073/2020-2021/13444 AFA Validity: March 29, 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Suite No.1, 19 Park Area, Karol Bagh, Opposite Ajmal Khan Park, Central, NCT of Delhi – 110005. Email id: sarvaria@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for correspondence: Suite No.1, 19 Park Area, Karol Bagh, Opposite Ajmal Khan Park, Central, NCT of Delhi – 110005. Email id: cirp.shreemaheshwar@gmail.com
11.	Last date for submission of claims	October 14, 2022 (14 days from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A. (As per the information available with the Interim Resolution Professional)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: N.A.	Relevant Forms for the submission of the claims can be downloaded from https://www.ibbi.gov.in/

Notice is hereby given that the National Company Law Tribunal, Indore Bench vide its order dated 08.10.2021 read with its order dated 30.09.2022 and order dated 27.09.2022 passed by National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process of Shree Maheshwar Hydel Power Corporation Limited on September 27, 2022 (Copy of the order received on September 30, 2022).

The creditors of Shree Maheshwar Hydel Power Corporation Limited are hereby called upon to submit their claims with proof on or before **October 14, 2022**, to the interim resolution professional at the address mentioned against Entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01.10.2022
Place: New Delhi


Mr Apoorv Sarvaria
Interim Resolution Professional of
Shree Maheshwar Hydel Power Corporation Limited
IBBI/IPA-002/IP-N01073/2020-2021/13444



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